

[English]

PROF. P. J. KURIEN (Mavelikara): Sir, it is not a point of order but the matter raised by Shri Dinesh Singh is the concern of the whole House..... (Interruptions) I am not at all questioning your ruling. I am only bringing to your kind notice that yesterday the hon. Speaker announced in the House that the ruling on the Privilege Motion will be given today. Therefore, according to this ruling, we are expecting the decision from you or from the hon. Speaker.

MR. DEPUTY SPEAKER: This is not a point of order. (Interruptions)

(Interruptions)

PROF. P. J. KURIEN: Sir, I have referred to what the hon. Speaker said yesterday. We are expecting the ruling. Kindly give the ruling.

MR. DEPUTY SPEAKER: The ruling is that it is not a point of order. What you have brought to our notice will be brought to the notice of the Speaker.

(Interruptions)

MR. DEPUTY SPEAKER: Now, Papers to be Laid.

12.46 1/2 hrs.

PAPERS LAID ON THE TABLE

Delhi Development Authority (Pension) Amendment Rules, 1990

[English]

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): Sir, I beg to lay on the Table a copy of the Delhi Development Authority (Pension) Amendment rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 117 in Gazette of India dated the 2nd February,

1990 under section 58 of the Delhi Development Act, 1957. [Placed in Library See No. LT-1244/90]

Apprenticeship (Amendment) Rules, 1989 and Employees Deposit Linked Insurance (Amendment) Scheme, 1996

[Translation]

THE MINISTER OF LABOUR AND MINISTER OF WELFARE (SHRI RAMVILAS PASWAN): Sir, I beg to lay on the table:

1. A copy of the Apprenticeship (Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 853 in Gazette of India dated the 11th November, 1989 under sub-section (3) of section 37 of the Apprentices Act, 1961. [Placed in Library See No. LT—1245/90]
2. A copy of the Employees' Deposit Linked Insurance (Amendment) Scheme, 1990 (Hindi and English versions) published in Notification No. G.S.R. 354 in Gazette of India dated the 9th June, 1990 under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952. [Placed in Library See No. LT—1246/90]

Annual Accounts of Chittaranjan National Cancer Research Centre, Calcutta for 1987-88 and statement for delay in laying these papers

[English]

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): Sir, I beg to lay on the Table:-

- (1) A copy of the Annual Accounts (The Annual Report was laid on the Table of Lok Sabha on 3rd

May, 1989) (Hindi and English versions) of the Chittaranjan National Cancer Research Centre, Calcutta, for the year 1987-88 together with Audit Report thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library See No. LT—1247/90]

Notifications under Standards of Weights and Measures Act, 1976 and Bureau of Indian Standards Act, 1986 etc

[*Translation*]

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUJAN PATEL): Sir, I beg to lay on the table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976:-

- (i) The Standards of Weights and Measures (Packaged Commodities) Amendment Rules, 1990 published in Notification No. G.S.R. 511(E) in Gazette of India dated the 25th May, 1990.
- (ii) The Standards of Weights and Measures (Packaged Commodities) Second Amendment Rules, 1990 published in Notification No. G.S.R. 601(E) in Gazette of India dated the 26th June, 1990. [Placed in Library See No. LT—1248/90]

- (2) A copy each of the following Notifications (Hindi and English

versions) under section 39 of the Bureau of Indian Standards Act, 1986:-

- (i) The Bureau of Indian Standards (Second Amendment) Rules, 1990 published in Notification No. G.S.R. 543(E) in Gazette of India dated the 5th June, 1990.
- (ii) The Bureau of Indian Standards (Terms and Conditions of Service of Employees) Amendment Regulations, 1990 published in Notification No. G.S.R. 598(E) in Gazette of India dated the 25th June, 1990.
- (iii) The Bureau of Indian Standards (Third Amendment) Rules, 1990 published in Notification No. G.S.R. 638(E) in Gazette of India dated the 16th July, 1990.
- (3) A copy of the Notification No. S. O. 473(E) (Hindi and English versions) published in Gazette of India dated the 11th June, 1990 making certain amendments to Notification No. S. O. 376(E) dated the 26th May, 1989 regarding appointment of Shri M. K. Zutshi, Joint Secretary, Department of Civil Supplies as a member of the Executive Committee of Bureau of Indian Standards issued under sub-section (1) of section 4 of the Bureau of the Indian Standards Act, 1986. [Placed in Library See No. LT—1249/90]
- (4) A copy of the Pulses, Edible Oilseeds and Edible Oils (Storage Control) Third Amendment Order, 1990 (Hindi and English versions) published in Notification No. S. O. 505(E) in Gazette of India dated the 22nd June,

1990 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library See No. LT—1250/90]

12.47 1/2 hrs.

MESSAGE FROM RAJYA SABHA

[English]

ADDITIONAL SECRETARY: Sir, I have to report the following message received from the Secretary General of Rajya Sabha:-

"In accordance with the provisions of rule 111 of the Rules of Procedure and conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Governors (Emoluments, Allowances and Privileges) Amendment Bill, 1990, which has been passed by the Rajya Sabha at its sitting held on the 20th August, 1990."

12.48 hrs.

GOVERNORS (EMOLUMENTS, ALLOWANCES AND PRIVILEGES) AMENDMENT BILL

As Passed by Rajya Sabha

[English]

ADDITIONAL SECRETARY: Sir, I lay on the Table. The Governors (Emoluments, Allowances and Privileges) Amendment Bill, 1990, as passed by Rajya Sabha.

SHRI JANARDHANA POOJARY: (Mangalore): Sir, I am on a point of order.

(Interruptions)

MR. DEPUTY SPEAKER: Mr. Poojary, now you can raise your point of order.

(Interruptions)

SHRI YADVENDRA DATT (Jaunpur): Sir, I also want to raise a point of order.

MR. DEPUTY SPEAKER: I will hear your point of order also. Now, Shri Janardhana Poojary to speak.

SHRI JANARDHANA POOJARY: Sir, the hon. Member Shri Basavaraj has given a notice in connection with the price of coconuts. He has been trying for the last three days to know about it... (Interruptions) He has given notice. In spite of that, he has not got any ruling.

MR. DEPUTY SPEAKER: This is not a point of order.

(Interruptions)

MR. DEPUTY SPEAKER: I have heard your point of order.

(Interruptions)

SHRI YADVENDRA DATT: I am raising a point of order under Rule 46. The point is that my question No. 198 could not be answered today. It is a very important question. The aim of the question is how to bring down the prices and control the market. Through you, Sir, I appeal to the hon. Minister to make a statement as far as this point is concerned. Please allow us.

MR. DEPUTY SPEAKER: Let me see which rule you are referring to. Then, I will give the ruling on that point. What is it which has been violated?

SHRI YADVENDRA DATT: I am quoting rule 46.

MR. DEPUTY SPEAKER: What is it that he has violated?